

National Company Law Tribunal

Allahabad Bench

CP NO. 2/2008

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE COMPANY: Seema Zafrulla and Ors Vs Sitapur Plywood Manufactures Ltd

SECTION OF THE COMPANIES ACT: U/S 446 of Companies act of 1956/279 of
Companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Order dated 20.04.2017

CP No.2/2008 Seema Zafrulla and Ors Vs Sitapur Plywood
Manufactures Ltd

The present case is received as a transferred case from the Lucknow Bench of Hon'ble Allahabad High Court. The present case is filed under Section 446 of the Companies Act 1956 read with relevant rule wherein the Hon'ble High Court vide its order dated 08.07.2008 has pleased to stay the proceedings in the matter these are pending against the petitioner if these are related to the Companies Act or on behalf of the company. Therefore in the above given circumstances, we feel appropriate that the Registry is to issue notice to all the respondents. The Petitioner is directed to serve a copy of the present company petition to all the respondents if it has not been served earlier. So the Registry is directed to issue notice to petitioners stating that the petitioner failed to appear before the Hon'ble Allahabad High Court on last hearing. Further if there is no presentation from petitioner before this Tribunal the Court may proceed for passing consequential order.

The matter be listed on 29.05.2017.


SH. H.P. CHATURVEDI (Judicial Member)

Compliance done
on 27/04/2017
Bhavet Mishra